obligations under the United Nations' Convention on the Prevention and Punishment of the Crime of Genocide, 1948 and/or the International Convention on the Elimination of All Forms of Racial Discrimination, 1965;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The information is being collected and will be laid on the table of the House.

Illegal African immigrants staying in the country

1950. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that a large number of illegal African immigrants are allegedly staying in different parts of the country;
- (b) if so, the State/UT-wise details thereof including the number of such immigrants staying illegally in the country;
- (c) whether Government has initiated any action to deport these illegal immigrants; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Yes, Sir. Details are given in the Statement (See below).

(c) and (d) As and when a foreign national is detected to be overstaying in India violating the visa rules or found to be staying without any valid travel documents, necessary action is taken under the relevant provisions of the Foreigners Act, 1946 including deportation of such a foreign national. Central Government is vested with powers to deport a foreign national under Section 3(2) (c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. The total numbers of African nationals deported back from India during the year 2012 to 2014 are 2809.

Statement

Details showing the State/UT-wise overstaying foreigners in India from
African countries as on 31.12.2014

State/UT	2012	2013	2014
Andhra Pradesh	1545	639	164
Bihar	-	-	01
Chandigarh	06	06	06
Delhi	2695	761	05
Goa	11	12	07
Gujarat	12	-	02
Jharkhand	-	-	01
Haryana	01	08	-
Karnataka	1157	1392	575
Kerala	03	08	03
Maharashtra	37	59	31
Meghalaya	01	-	02
Odisha	-	04	01
Puducherry	-	04	03
Punjab	31	30	30
Rajasthan	04	05	05
Tamil Nadu	4879	6104	4917
Uttar Pradesh	-	-	06
West Bengal	<u>-</u>	22	55
Total	10382	9054	5815

Steps to encourage use of Hindi

 $\dagger 1951.$ SHRI AMAR SHANKAR SABLE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether 75 per cent people in the country speak or understand Hindi, however this language has atmost ceased to be used in the functioning of Government;
- (b) if so, the steps taken by Government to encourage the use of Hindi in the Government offices and private and corporate sectors as well; and

 $[\]dagger$ Original notice of the question was received in Hindi.